



RRD/RD-II/KS/2446/9037/2026

The Principal Officer /  
Chairman & Managing Director / CEO  
All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 15230 and 15231 of 2026

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in **Recovery Certificate No. 9037 of 2026 dated February 20, 2026** had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of **Kirtibhai Chavda (Proprietor Shreesons Enterprise) {PAN: BWXPC9835P} ["Defaulter"]** against the total dues of Rs. 54,98,843/- (Rupees Fifty-Four Lakh Ninety-Eight Thousand Eight Hundred Forty-Three Only) with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated February 20, 2026 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated March 11, 2026 has been issued to you.
3. Whereas the outstanding dues from the Defaulter as on date is an amount of **Rs. 56,43,523/- (Rupees Fifty-Six Lakh Forty-Three Thousand Five Hundred Twenty-Three only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in **Para 3** above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of EFT/NEFT/RTGS to A/c No. **SEBIRNCIS9037 of Bank of India, IFS code - BKID00VAN04** immediately and intimate the remittance details by email to [kapilsankhla@sebi.gov.in](mailto:kapilsankhla@sebi.gov.in) / [pankajs@sebi.gov.in](mailto:pankajs@sebi.gov.in) in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee:	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

5. However, if the defaulter is not having any type of account/ folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Mumbai on this 05<sup>th</sup> Day of May, 2026.

SEAL

RECOVERY OFFICER

Copy to:

**Kiritbhai Chavda (Proprietor Shreesons Enterprise)**

S/o Gunvantbhai Virjibhai Chavda, Kevdavadi 2/22 Corner Kenal Road, Near  
Ashvin Call Depo Rajkot, Gujarat - 360002